

FIR No. 179/2019
PS: Wazirabad
State Vs. Manish @ Dabbu
U/s 304B/468A/34 IPC

14.09.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Chetan Pasang, proxy counsel for accused-applicant
(through video conferencing)

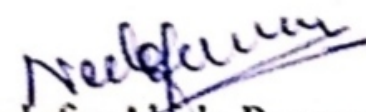
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail/interim bail on behalf of accused Manish @ Dabbu in case FIR No. 179/2019.

Reply is filed.

Adjournment is sought on behalf of accused-applicant on the ground that Ld. Main counsel is out of station.

For arguments, put up on 23.09.2020, as per request.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

FIR No. 329/2018
PS: Sarai Rohilla
State Vs. Rohit
U/s 392/397/302/34/411 IPC and 25 of Arms Act

14.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

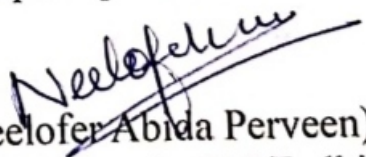
Sh. Diwanshu Sehgal, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.


This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rohit in case FIR No. 329/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply alongwith previous involvement report received from the IO. Custody certificate not received from jail. Let the same be called from Jail for the next date of hearing.

For report and consideration, put up on **16.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

recovery of commercial quantity of Ganja, under the NDPS Act. The father and sisters of the accused-applicant are capable of taking care of the mother of the accused-applicant. At this stage as there is no hospitalization and inpatient treatment of any kind being availed of by the mother of the accused-applicant, the personal presence of the accused-applicant cannot be said to be absolutely necessary and indispensable. In such facts and circumstances no ground is made out to grant interim bail to the accused-applicant Guddu Jha in case FIR No.24/16.


(Neelofar Atiqa Perveen)
ASJ (Central)THC/Delhi
14.09.2020

affair. That mother of the accused-applicant requires immediate medical intervention for her illness and that treatment of cancer is very expensive. That presence of accused-applicant is required so that he may arrange funds for the treatment of his mother. That due covid-19 pandemic treatment of mother of the accused-applicant could not be started at AIIMS.

Ld. Addl. PP submits that present case pertains to recovery of 150 kgs of Ganja. That as per report of the IO, mother of the accused was referred from RML Hospital to AIIMS for treatment of cancer, however, documents could not be verified from AIIMS as the particulars on the documents were not legible. That apart from accused, his wife and his father are there in the family who are residing with the mother of the accused-applicant.

Heard. Perused.

Interim Bail is being sought for treatment of mother of the accused-applicant, who is suffering from cancer. The medical record from RML Hospital was verified however the AIIMS record could not be verified, though it is not disputed that the mother of the accused-applicant is diagnosed to be suffering from cancer. At this stage however it is pertinent that the mother of the accused-applicant has returned to the native village as AIIMS had suspended all other treatment facilities having been declared as a COVID Centre to utilize and dedicate all resources for treatment of COVID patients though OPD and inpatient facility is now likely to be resumed in the very near future at AIIMS. The case pertains to

Naraj Kumar

FIR No. 24/2016

PS: Crime Branch

State Vs. Vijay Kumar Jha etc. (applicant Guddu Jha)

U/s 20/25/29 NDPS Act

14.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Piyush Ranjan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Guddu Jha in case FIR No. 24/16 on the ground of illness of his mother.

Ld. counsel for the accused-applicant submits that accused-applicant has been falsely implicated in the present case. That accused is in JC since 2016. That no recovery has been effected from the possession of the accused-applicant. That accused-applicant is the sole bread earner for his family consisting of his old aged parents. That mother of the accused-applicant is suffering of cervix cancer and consulted with doctors of RML Hospital who referred her to Delhi State Cancer Institute/AIIMS for radiotherapy. That mother of the accused also consulted with doctors at AIIMS who also diagnosed cervix cancer of third stage. That the mother of the applicant had to go back to the native village as other patients were not being taken in fro treatment at AIIMS due to COVID nad they had exhausted the limited funds for staying in Delhi which is an expensive

Waelgheem

FIR No. 149/2018
PS Crime Branch
State v. Asif Khan
U/s 21/25/29 NDPS

14.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

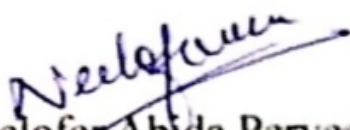
Sh. Shailender Singh, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is second application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No. 149/2018.

Arguments heard. Ld. Counsel for the accused-applicant submits that he has forwarded the judicial pronouncements relied upon on the email ID of the Court. The said email be also forwarded to the Ld. APP.

For orders, put up on 15.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020